

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
SINGLE PRINCIPAL BENCH

ITEM No.20
TA (IBC)- 36(PB)/2024

IN THE MATTER OF:

Anubhav A. Agarwal

.... Petitioner/Applicant

v.

State Bank of India

.... Respondent

Order Under Rule 16(d) NCLT , 2016

Order delivered on 12.07.2024

CORAM:

JUSTICE RAMALINGAM SUDHAKAR

HON'BLE PRESIDENT

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Applicant : Mr. Sandeep Bajaj, Mr. Aniruth Purushothaman,
Mr. Vipul Jai, Ms. Vanshika Rana, Advs.

For the Respondent :

ORDER

Ld. Counsel Mr. Sandeep Bajaj appeared on behalf of the Applicant and stated that the affidavit of service has not been filed.

Further, Ld. Counsel states that an application has been filed in compliance with our earlier order dated 14.06.2024 amending the prayer. However, Ld. Counsel states that the same is under objection with the Registry. Ld. Counsel is directed to get in touch with the Registry to clear the objection.

At request, list the matter for a physical hearing **on 26.07.2024.**

-sd-

(RAMALINGAM SUDHAKAR)
PRESIDENT